

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)**

**RAJYA SABHA
UNSTARRED QUESTION No. 3959
ANSWERED ON 06/04/ 2023**

Digitization in subordinate courts

3959. Shri Rajeev Shukla:

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) whether Government has taken note of the slow pace of digitization in subordinate courts across the country;
- (b) if so, whether Government has taken any step to ensure digitization of subordinate court records at a faster pace; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (c): The e-Committee of Supreme Court of India, headed by the judge of the Supreme Court is responsible for overall planning, policy, and implementation of the e-Courts Project in close coordination with the Department of Justice. A sub-committee was constituted by eCommittee, Supreme Court of India for preparing a Digital Preservation Standard Operating Procedure (SOP) for scanning, storage, retrieval, digitization of court records and preservation of legacy data of the judiciary. The SOP was approved in its full body meeting by Committee, Supreme Court of India on 21st October 2022. As per the details given in SOP, the quantum of data pertaining to digitization of High Court records is enclosed at **Annexure I.**

The phase II of the project is nearing its completion and DPR for e-Courts Phase III has been finalized and approved by eCommittee, Supreme Court of India on 21st October 2022 wherein there is a provision of digitization of entire court records including legacy data. The meeting of the Expenditure Finance Committee (EFC) to consider the DPR of eCourts Phase III was held on 23.02.2023 and approval of EFC has been received. Other, requisite approvals are at an advanced stage.

Statement referred to in reply of part (a) of Rajya Sabha Unstarred Question No. 3959 for 06/04/2023 regarding Digitisation in subordinate courts. The progress of digitization of court records are as under:

High Court wise Status of Current Digitization		
Sr. No.	High Court Location	Total Number of Digitized pages
1	Gauhati High Court Itanagar, Arunachal Pradesh	0
2	Calcutta High Court West Bengal	1,22,00,000
3	Allahabad High Court	19,68, 00,000
4	Delhi High Court, New Delhi	17,90,00,000
5	Andhra Pradesh High Court	Not Available
6	Guwahati High Court, Assam	2,92,17,338
7	High Court of Himachal Pradesh	75,34,000
8	Gauhati High Court Kohima Bench	2,80,000
9	Chhattisgarh High Court	Not Available
10	Gujarat High Court	Not Available
11	High Court of Madhya Pradesh, Jabalpur	15,40,00,000
12	High Court Meghalaya Shillong	0
13	Gauhati High Court, Aizwal Bench, Mizoram	29,867
14	Orissa High Court, Cuttak, Odhisa	1,22,00,000
15	High Court of Sikkim, Gangtok	6,83,861
16	Madras High Court, Chennai	50,98,000
17	High Court of Telangana, Hyderabad	4,01,50,753
18	High Court of Uttarakhand, Nainital	1,32,00,000
19	Jammu & Kashmir and Ladakh High Court	Not Available
20	Bombay High Court	0
21	Daman Diu High Court	0
22	High Court Jharkhand, Ranchi	5,50,00,000
23	High Court of Karnataka	1,13,22,389
24	Manipur High Court	16,40,855
25	Rajasthan High Court	1,61,00,000
		73,44,57,063